

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

Original Application No. 21/1056/2018

Date of Order: 20.02.2019

Between:

Gonela Manasa, D/o. late G. Raja Bhoomaiah,
Aged about 23 years, Occ: Un-employee, Gr. C,
R/o. H. No. 4-1-63/1, Balaji Road,
Korula, Jagityal District, Telangana.

... Applicant

And

1. Union of India, Rep. by Secretary,
Department of Telecommunications,
20, Ashoka Road, New Delhi -1.
2. The Bharat Sanchar Nigam Limited,
Rep. by its Chairman cum Managing Director,
BSNL Corporate Office, Barakumba road,
Statesman House, New Delhi -1.
3. The Chief General Manager,
Telangana Telecom Circle,
Abids, Hyderabad – 500 001.
4. The General Manager Telecom District,
Karimnagar, Karimnagar District.

... Respondents

Counsel for the Applicant ... Mr.B. Pavan Kumar

Counsel for the Respondents ... Mrs. K. Rajitha, Sr. CGSC
Ms. B. Deepa, Advocate for
Mrs. P. Yasasvi, SC for BSNL

CORAM:

Hon'ble Mr. B.V. Sudhakar ... ***Member (Admn.)***

ORAL ORDER
{As per Hon'ble Mr. B.V. Sudhakar, Member (Admn.) }

2. The OA has been filed by the applicant for grant of compassionate appointment to her.

3. Brief facts of the case are that the father of the applicant expired while working as Telephone Mechanic on 30.11.1999 leaving his wife, mother and the applicant. Applicant was minor at the time of the death of her father. Therefore, her mother made a representation on 24.12.1999 to the 4th respondent to consider her case for compassionate appointment in order to take care of the other surviving family members. Unfortunately, before her case could be considered, she also passed away on 27.09.2005 leaving behind the applicant, who was 10 years old at that juncture of time. Being a minor, applicant had no knowledge to apply for compassionate appointment. Applicant was brought up by the relatives of the deceased employee. After struggling in life, she has graduated in Commerce (B.Com). Thereupon, applicant made a representation on 14.05.2018 to consider her case for compassionate appointment explaining her difficulties in detail. As there has been no response from the respondents, OA has been filed.

4. The contentions of the applicant are that she could not represent to the respondents after the death of her father or mother because at that instant of time, she was a minor. She is into lot of difficulties in life and therefore, compassionate appointment, if provided, will help her to face life in its entirety.

5. Respondents confirm that the father of the applicant while working as Telephone Mechanic in their organization expired on 30.11.1999. Mother of the applicant applied for compassionate appointment. But, before it could be processed, she died on 27.09.2005. Application of the applicant for compassionate appointment has been received and is being processed. Before a decision could be taken, applicant has filed OA. Respondents have sought for

details in the prescribed proforma to examine her case and to forward it to the competent authority.

6. Heard learned counsel for both sides. Learned counsel for the applicant requested that the respondents may be directed to dispose of the representation of the application for compassionate appointment. Learned counsel for the respondents intimated that there has been undue delay in applying for compassionate appointment by the applicant. Nevertheless, the application is under process.

7(I) As seen from the facts of the case, applicant made a representation for compassionate recruitment on 14.05.2018, that is after 19 years of the death of her father. It is understandable since the applicant was minor when the deceased employee passed away and unfortunately, her mother too died a few years later. Only after she graduated and on coming to know that there is a scheme whereunder she could be considered, applicant has made a representation. Since the applicant is an orphan as she has lost both of her parents, it requires humane consideration, of course, within the extant guidelines of the respondent organization. Respondents did inform that the representation of the applicant is under examination.

II. In the circumstances, the Tribunal is of the view that the OA can be disposed with a direction to the respondents to consider the request dt. 14.05.2018 of the applicant plus the OA as a representation and dispose of her request for compassionate appointment by issuing a reasoned and speaking

order, within a period of three months from the date of receipt of copy of this order.

III. With the above directions, the OA is disposed of. There shall be no order as to costs.

(B.V. SUDHAKAR)
MEMBER (ADMN.)

Dated, the 20th day of February, 2019

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